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30.	West Bengal Mineral Trading Corporation	Development	Jaganathpur B	West Ber	ıgal
31.	West Bengal Mineral Trading Corporation	Development	Sitarampur	West Ber	ngal

- (c) No decision/action on the part of Coal India Limited was to be taken.
- (d) Does not arise in view of reply given at (c) above.

Transfer of coal land on lease

†2483. SHRI FAGGAN SINGH KULASTE: Will the Minister of COAL be pleased to state:

- (a) whether it is a fact that the land given on lease to a particular person or company for coal sector under Mines and Minerals (Development and Regulation) Act (MMDR) cannot be transferred to any other person or company without the permission of Government;
 - (b) if so, the details thereof;
- (c) whether Government is aware of the fact that Khinda-Sankheda coal mine situated at Sambalpur in Odisha was given on lease to someone else without taking permission from Government; and
- (d) if so, the details of the action being taken by the Central Government in this regard?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (d) The information is being collected and will be laid on the Table of the House.

Production in coal blocks

†2484. SHRI RAM JETHMALANI: Will the Minister of COAL be pleased to state:

(a) whether it is a fact that production work has not been started in several coal reserve blocks allocated to the Coal India Ltd.;

[†]Original notice of the question was received in Hindi.

- (b) if so, the facts in this regard;
- (c) the percentage of such coal blocks out of the total allocated coal blocks, where production has not been started; and
 - (d) the factors responsible for hampering commencement of coal production?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (d) In addition to the existing mines/coal bearing areas with Coal India Limited (CIL), Ministry of Coal in May, 2012 has tentatively assigned 116 coal blocks to CIL. Further, three coal blocks *viz*. Brahmini, Chichro Pastimal and East of Damogoria from the de-allocated coal blocks have been assigned to CIL for undertaking mining. Coal India Limited has submitted a preliminary perspective plan for development of the above blocks.

De-allocation of coal blocks

2485. SHRI C.M. RAMESH: Will the Minister of COAL be pleased to state:

- (a) whether the Inter-Ministerial Group (IMG), formed to decide either to deallocate or forfeit the bank guarantees of the companies that did not develop allocated coal blocks, has recommended for de-allocation of coal blocks and encashment of bank guarantees;
- (b) if so, the details of the companies against whom recommendations have been made by IMG; and
- (c) the details, if any, of the action taken by Government pursuant to those recommendations?

THE MINISTER OF STATE IN THE MINISTRY OF COAL (SHRI PRATIK PRAKASHBAPU PATIL): (a) to (c) In pursuance of the announcement of the Hon'ble Finance Minister in the budget speech for the year 2012-13, an Inter-Ministerial Group (IMG) headed by Additional Secretary, Ministry of Coal has been constituted on 21.06.2012 to undertake periodic review of the development of coal/lignite blocks allotted by the Government. The details of the companies against whom recommendations have been made by the Inter- Ministerial Group (IMG) and the action taken by the Government pursuant to the recommendations of IMG are given as under:—